

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 4023 of 2020

Pandri Orain

... .. **Petitioner**

Versus

The State of Jharkhand

... .. **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner

: Mr. Altamash Khan, Advocate

For the State

: Mr. Shekhar Sinha, P.P.

02/27.07.2020 Defects as pointed out by the office are ignored.

Heard Mr. Altamash Khan, learned counsel for the petitioner and Mr. Shekhar Sinha, learned P.P. for the State.

The petitioner is an accused in connection with Lohardaga Mahila P.S. Case No. 4 of 2020.

It has been alleged that the petitioner had established physical relationship with the informant on the pretext of marriage. Later on he had denied to solemnize marriage.

The son of the petitioner namely Sumain Oraon has been granted bail by this Court in B.A. No. 3171 of 2020. The petitioner is the mother of the main accused and the allegation which has been attributed to her is that she was instrumental in terminating the pregnancy. The petitioner is in custody since 16.03.2020.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Additional Chief Judicial Magistrate, Lohardaga in connection with Lohardaga Mahila P.S. Case No. 4 of 2020.

(Rongon Mukhopadhyay, J.)